

maximum of 500 quintals excepting dealers of Calcutta who import sugar from outside West Bengal, for whom the holding limit is 3,500 quintals.

(2) State Governments have been asked to ensure strict enforcement of the stock holding limits and intensify dehoarding operations in their States.

(3) Restriction has been imposed on sale of sugar by one wholesaler to another wholesaler where such sale is not accompanied by physical delivery of sugar.

(4) Recognised sugar dealers have been statutorily prohibited from holding any stocks of sugar for a period exceeding 10 days from the date of receipt.

(5) The sugar factories have been statutorily required to furnish particulars of sale price and despatches of sugar to the State Government authorities of the State to which the sugar is despatched.

A continuous watch is being maintained on the trend of sugar prices and its availability in the market. The modalities of disposal of 2 lakh tonnes of imported sugar by the State Trading Corporation of India are being worked out so as to ensure regular and timely supplies in various markets.

Amendment to Urban Land (Ceiling and Regulation) Act

*13. SHRI D. P. JADEJA:
SHRI NAVIN RAVANI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are considering to amend the Urban Land

(Ceiling and Regulation) Act in view of several implications; and

(b) if so, what are the details in that regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) The Government of India had set up a Working Group in November, 1979 to review the working of the Urban Land (Ceiling and Regulation) Act, 1976, keeping in view the difficulties experienced by the State Governments in the administration of the Act and the suggestions made for its amendment. The Group has submitted its Report, which is under consideration of Government.

Jute Seeds for West Bengal and other States

*14. PROF. RUP CHAND PAL:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Seeds Corporation has arranged for a record supply of fresh certified jute seeds to jute growers of West Bengal and adjoining States this season to help jute growing in 6,00,000 hectares as against 2,50,000 hectares; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b) National Seeds Corporation made arrangements for distribution of 27,055 quintals of fresh certified jute seeds during kharif 1980 season in West Bengal and adjoining States which was sufficient to cover about 5.4 lakh hectares as against 2.3 lakh hectares last year.

Details in this regard are given in the enclosed statement.